

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI



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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 11/09/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/46/ (IB)/2017
NAME OF THE PETITIONER(S) : ZEE ENTERTAINMENT ENTERPRISES LTD
NAME OF THE RESPONDENT(S) : TANJARA TRADING PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	RAMESH RAMANATHAN	Counsel for petitioner	
2.	Ganesh Kumar	Counsel for respondent	

ORDER

Counsel representing both the parties are present. Counsel for petitioner stated that they have prepared a joint memo of compromise by the parties since they wanted to settle the issue. But the respondent has made several changes in the said joint memo of compromise which are not acceptable to the petitioner. Since both the parties submitted that they are intending to settle the issue, number of adjournments were granted. But in view of the circumstances, both the parties are directed to make their submissions. Put up on 12.09.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy
Member (Judicial)